

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-702/ND/2018

**CORAM:**

**PRESENT: MR. L. N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2020.**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and Beverages Pvt.Ltd.**

**SECTION: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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<b>Present:</b>	Mr. Naveen Kumar Jain, RP Mr. Brijesh Kumar Tamber and Ms. Khyati Bhardwaj, Advocates for RP Mr. Harsh Sinha, For Reliance Commercial Finance Limited Mr. Ashish Joshi and Ms. Geetanjali Shahi, Advocates for Oasis Beverage Ltd.			
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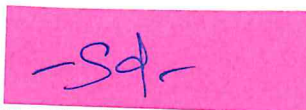
**ORDER**

CA 1661/2019 has been filed by the RP. Notice of the same is accepted by Ld. Counsel appearing for the Ex-Directors. Let reply be filed. To come up on 29<sup>th</sup> January 2020.

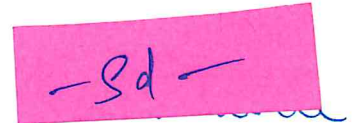
Ld. Counsel appearing for the Resolution Applicant is stated to be busy before another Bench. In view of the same, an adjournment is being prayed for.

Mr. Vijay Kumar appearing for the Financial Institutions namely the banks submit that instead of hearing further arguments, matter be listed before the COC for further consideration. This has been prayed for on behalf of the 10 Members of the COC.

To come up on 29<sup>th</sup> January 2020.



**(L. N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**